

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO.2804

TO BE ANSWERED ON THE 15TH MARCH, 2016/PHALGUNA 25, 1937 (SAKA)

REGISTRATION OF BIRTH

2804. SHRI K. PARASURAMAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has taken any steps towards registration of birth of children by the Registrar General of India for the past three years; and

(b) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a): Yes Madam; the office of Registrar General, India has taken several steps for improving the registration of births and deaths in the country, resulting into more than 85% births and 70% deaths being registered in the country.

(b): The following major steps have been taken in this regard during the last three years:

- i. To ensure the reporting of all birth and death events, nation-wide database of medical institutions where births and deaths occur has been prepared.

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- ii. CRS (Civil Registration System) Software, a web-based application for issuance of birth and death certificates and generation of Statistical tables has been developed. The software is being implemented in various States/ Union Territories. It also enables members of public to search and get certificates free of cost by accessing the public portal.
- iii. Enhancement of computerization of CRS- Digitization of old birth and death records.
- iv. Office of RGI has intensified publicity campaigns on the need and importance of registration of births and deaths through electronic and print-media at the central level.
- v. Under the scheme of central assistance to States, the financial assistance is provided to States/UTs for –
 - ✦ publicity and advertisement through IEC (Information Education Communication) activities,
 - ✦ training of registration functionaries and
 - ✦ providing infrastructural supports in terms of staff, computers, etc.
